

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3420
ANSWERED ON:13.12.2012
JUDICIAL STANDARDS AND ACCOUNTABILITY BILL
Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to amend section 3(2) (g) of the Judicial Standards and Accountability Bill on comments of the judges against constitutional authority during hearing of the cases;
- (b) if so, the details thereof and the time by which the amended version of the Bill is likely to be introduced in Parliament; and
- (c) if so, the steps proposed to be taken by the Government to ameliorate the relations between Judiciary and Executive?

Answer

MINISTER OF LAW AND JUSTICE (DR.ASHWANI KUMAR)

- (a) and (b): Yes Madam; there is a proposal to make an amendment to this section. It is proposed to move the Bill in the current session of Parliament.
- (c): The Judiciary and Executive are independent organs of the Government. But they have always worked in their area of work respecting the independence of each other.